

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI

Original Application No. 225/2022

Nitin Dhiman

Applicant

Versus

State of Punjab & Ors.

Respondent(s)

WITH

Original Application No. 546/2024

News item titled "Ludhiana PPCB report flags 54 dyeing units in Buddha Nullah's catchment" appearing in the Hindustan Times dated 25.04.2024

WITH

Appeal No. 40/2024

Panjab Dyers Association Tajpur road Ludhiana

Appellant

Versus

Punjab Pollution Control Board & Ors.

Respondent(s)

WITH

Appeal No. 41/2024

M/s Punjab Dyers Association (Focal Point Module)

Appellant

Versus

Punjab Pollution Control Board & Ors.

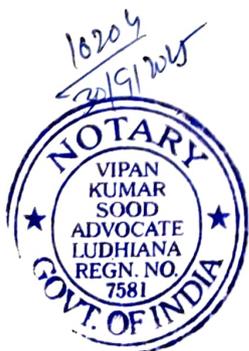
Respondent(s)

WITH

Appeal No. 48/2024

Bahadur Ke Textiles & Knitwears Association

Appellant



Versus

Punjab Pollution Control Board & Ors.

Respondent(s)

WITH

Appeal No. 51/2024

M/s Punjab Dyers Association (Focal Point Module)

Appellant

Versus

Punjab Pollution Control Board & Anr.

Respondent(s)

WITH

Original Application No. 1325/2024

WITH

Execution Application No. 46/2025

In

Original Application No. 1325/2024

WITH

Original Application No. 1326/2024

WITH

Execution Application No. 45/2025

In

Original Application No. 1326/2024

WITH

Original Application No. 1327/2024

WITH

Execution Application No. 42/2025

In

Original Application No. 1327/2024

Public Action Committee & Ors.

Applicant(s)

Versus

16209
30/9/2024



Union of India & Ors.

Respondent(s)

WITH

Appeal No. 18/2025

Punjab Dyers Association

Appellant

Versus

Punjab Pollution Control Board & Ors.

Respondent(s)

WITH

Appeal No. 20/2025

Bahadur Ke Textiles and Knitwear's Association

Appellant

Versus

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Date: 30/9/2025

Place: Ludhiana



(Jaspal Singh)

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-3, Ludhiana
(On behalf of Punjab Pollution
Control Board)



**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW
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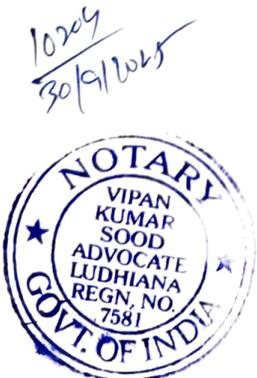
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30/9/2025*



Appellant

Versus

Punjab Pollution Control Board & Ors.

Respondent(s)

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Appeal No. 20/2025

Bahadur Ke Textiles and Knitwear's Association

Appellant

Versus

Punjab Pollution Control Board & Anr.

Respondent(s)

Short reply by way of affidavit of Er. Jaspal Singh, Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana on behalf of Punjab Pollution Control Board in compliance to order 22.07.2025 in Execution Application No. 46 of 2025 in OA No. 1325 of 2024; Execution Application No.45 of 2025 in OA No. 1326 of 2024 and Execution Application No.42 of 2025 in OA No. 1327 of 2024.

I, the above-named deponent, do hereby, solemnly affirm and state as under:

Respectfully Showeth:

1. That briefly submitted, the issue relating to the functioning of Common Effluent Treatment Plants (CETPs) installed and operated by the textile and dying industries at Ludhiana is under consideration of the Hon'ble National Green Tribunal in various cases filed by the Special Purpose Vehicles (SPV) of the Common Effluent Treatment Plants (CETPs) and the opposing party namely the Public Action Committee of Ludhiana.
2. That the deponent is presently working as Environmental Engineer in the Punjab Pollution Control Board and is posted in the Regional Office-3, at Ludhiana. The deponent is well conversant with the facts of the case and is

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competent and authorized to swear and file the present short reply by way of affidavit on behalf of the Punjab Pollution Control Board.

3. That the Hon'ble Tribunal was pleased to club all the cases relating to the operation and functioning of Common Effluent Treatment Plants of 15 MLD, 40 MLD and 50 MLD at Ludhiana for hearing and disposal.
4. That the respondent Punjab Pollution Control Board is filing replies/ status reports in the above-mentioned cases from time to time in accordance with the directions of this Hon'ble Tribunal. A short reply dated 18.07.2025 was earlier filed by the deponent in the above-mentioned cases disclosing the action by the Punjab Pollution control Board against the non-complying CETPs, including the imposition of Environmental Compensation. After the consideration of the matter, this Hon'ble Tribunal was pleased to pass an order dated 22.07.2025 thereby directing the Punjab Pollution Control Board to place on record the details relating to the calculations of Environmental Compensation and the status of its recovery. The Hon'ble Tribunal was also pleased to direct the Board to place on record the details of the actionable plan provided by the IIT, Ropar. With a further direction to file reply by way of affidavit in Execution Application No.46 of 2025, 45 of 2025 and 42 of 2025 in which notices were issued vide order dated 22.07.2025. The relevant extract of paragraph 5, 6, 11, 18, 19 and 20 of the order dated 22.07.2025 is reproduced here in below for kind perusal and reference:

5. *PPCB is directed to place on record the full details relating to the calculation of environmental compensation and status of its recovery.*
6. *Learned Counsel appearing for PPCB has also submitted that now a comprehensive plan is being prepared by PPCB for remediating the problem and IIT, Ropar has been taken on board and has been assigned the responsibility to*



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remediate the problem.

7. *Learned Counsel for PPCB has submitted that the timeline for actionable plan provided by IIT, Ropar, along with details of the actionable plan, will be placed on record by PPCB within one week.*
18. *Execution Applications No. 46/2025, 45/2025, and 42/2025 have been filed by the execution applicants seeking compliance with the order of the Tribunal dated 09.12.2024.*
19. *Issue notice in these execution applications to the respondents for filing their reply by way of affidavit atleast one week before the next date of hearing.*
20. *Applicant is directed to serve the respondents and file affidavit of service atleast one week before the next date of hearing.*

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5. That in compliance to order dated 22.07.2025, the reply relating to imposition of Environmental Compensation upon CTPs and its status and the details regarding the study given to IIT, Ropar has been separately filed by the deponent. The present reply is being filed in Execution Application No.46 of 2025, 45 of 2025 and 42 of 2025, in which notices were issued by this Hon'ble Tribunal.



That it is relevant to mention here that the Board has already filed replies in OA No.1325 of 2024, OA No. 1326 of 2024 and OA No. 1327 of 2024 in which the applicant has now filed Execution Application No. 46 of 2025, Execution Application No.45 of 2025 and Execution Application No.42 of 2025 respectively.

7. That in the said Execution Applications filed by the applicant Execution Application No. 46 of 2025 in OA No.1325 of 2024 (50 MLD CETP), Execution Application No.45 of 2025 in OA No. 1326 of 2024 (40 MLD), Execution

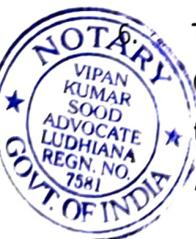
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20/9/2025

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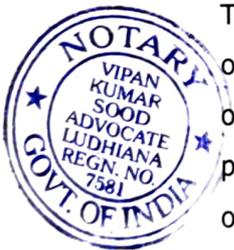
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Application No.42 of 2025 in OA No. 1327 of 2024 (15 MLD CETP), it is alleged that no action was taken by the Punjab Pollution Control Board and the effluent is still being discharged into Budha Dariya by the Project Proponent.

8. That respectfully, it is submitted that the matter relating to the operation of CETPs at Ludhiana is under consideration of the Ministry of Environment, Forest and Climate Change, Government of India. During the hearing of the case before this Hon'ble Tribunal on 22.07.2024, Learned Counsel appearing for the Ministry of Environment, Forest and Climate Change (MoEF&CC), referring to the reply affidavit dated 17.06.2025 filed in Appeal No. 48/2024, has submitted that MoEF&CC is in the process of giving an opportunity of hearing to all the concerned affected parties. She has submitted that there are two main associations. One is the Punjab Dyers Association, and the second is Bahadur Ke Textiles and Knitwears Association. She has also submitted that show cause notices were issued to both the associations in respect of 03 CETPs which are functioning in that area, and replies to the show cause notices have been received, and the issue is under consideration before MoEF&CC.
9. That it is relevant to mention here that the applicants were present before this Hon'ble Tribunal during the hearing of the cases on 22.07.2025 and they have raised a grievance against operation of the CETPs without compliance of the norms and consequential problem faced by them. The Hon'ble Tribunal directed that the MoEF&CC may consider giving an opportunity of hearing to the representatives of the residents also in the process of taking the decision. The Learned Counsel for MoEF&CC has submitted that exercise of giving an opportunity of hearing and taking a decision will be completed within a period of two months. In view of these facts of the case, this Hon'ble tribunal was pleased to direct the Ministry of Environment, Forest and Climate Change vide order dated 22.07.2025 to file the progress report/compliance affidavit at-least one week before the next date of hearing.
10. That the cases are pending before this Hon'ble Tribunal and the Board undertakes to take action against the CETPs as per the decision of the Ministry of Environment, Forest and Climate Change and the directions of this Hon'ble Tribunal.

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11. That the deponent may kindly be allowed to place on record the present short reply in compliance to order dated 22.07.2025 the above-mentioned cases on behalf of Punjab Pollution Control Board.

Certified that the affidavit/SPA/GPA has been readover & explained to the deponent/executant who seemed directly to understand the same at the making thereof.

Date: 30/9/2025

Place: Ludhiana

Deponent



(Jaspal Singh)

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-3, Ludhiana
(On behalf of Punjab Pollution
Control Board)

Verification

Verified that the contents of the above Affidavit are true and correct to the knowledge of the deponent as derived from the official record. No part of the above affidavit is false and nothing material is kept concealed therein.

Deponent



(Jaspal Singh)

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-3, Ludhiana
(On behalf of Punjab Pollution
Control Board)

Date: 30/9/2025

Place: Ludhiana

10204
30/9/2025

I know the Deponent/Executant personally and He/She has Signed/Thumb Impression in my presence

ATTESTED AS IDENTIFIED
[Signature]
30/9/2025
NOTARY PUBLIC
LUDHIANA (PB.) Ind.

